

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1530(KB)2019
CONT.A. (IBC)/2(KB)2023, IA(I.B.C)/227(KB)2023,
IA(I.B.C)/1527(KB)2022, IA(I.B.C)/686(KB)2022,
IA(I.B.C)/1015(KB)2022, IA(I.B.C)/747(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH FEBRUARY 2024, 10:30 A.M

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| IN THE MATTER OF | SATYAM TRADERS VS SUBHLAXMI COMPUSIS PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 9 |

Appearance (via video conferencing/physically)

Mr. Anirudhya Dutta, Adv.] For the Resolution Professional
Mr. Rajesh Keshri, RP]

Mr. Rishav Banerjee, Adv.] For the IRP
Mr. Siddhant Makkar, Adv.]

Mr. Dripto Majumdar, Adv.] For the COC
Ms. Suranjana Chatterjee, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **CONT.A. (IBC)/2(KB)2023:**
 - a. Issue Rule on Melrose Techno Private Limited, Respondents/Contemnors in CONT.A. (IBC)/2(KB)2023 to show cause as to why they shall not be guilty of violating the order of this Tribunal in not making payments of Rs.7 lacs within the time limit fixed by this Tribunal in terms of order dated 5th February, 2024 where this Tribunal clearly indicated that as follows:

“3. Ld. Counsel appearing for the CoC assures that Rs. 7 Lakhs dues on account of CIRP cost would be cleared within a day i.e. by 06.02.2024 and Ld. Counsel would also take instruction after paying sum of Rs. 7 Lakhs, and come back on day after tomorrow i.e. on 07.02.2024.

4. *In the event, the CoC does not comply with the above orders, it will be presumed that the CoC is in violation of the order passed by this Tribunal.”*

b. Registry is directed to issue notice to all the four Contemnors by way of speed post and by e-mail and place the tracking information on record.

c. List this matter on **12th February, 2024**.

3. IA(I.B.C)/227(KB)2023:

a. Learned Counsel for the Resolution Professional wants to seek instructions about payment of Rs.3 lacs that was mentioned in the admission order itself.

b. List this matter on **12th February, 2024**.

4. IA(I.B.C)/1527(KB)2022, IA(I.B.C)/1015(KB)2022, IA(I.B.C)/747(KB)2022 and IA(I.B.C)/686(KB)2022:

a. List these matters on **12th February, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)